

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

Subject : Resumption of practice as an Advocate.

NOTIFICATION

No: 09 /RG/LP Dated: 04-01-2025

It is hereby notified that Shri Sarjan Ahmad Shah S/O Shri Gh Mohd Shah R/O Kawdara Srinagar A/P Hamza Hills Ishber Nishat Srinagar, bearing Certificate of Enrollment No. 664 dated 20.08.1990, who had voluntarily suspended his practice as an Advocate is now permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

By Order.

Sarjan
04-01-2025
(Registrar Administration)
High Court-Main Wing

No: 827-36 /RG/LP Dated: 04-01-2025

Copy to the: -

1. Registrar Judicial, High Court Wing, Srinagar/Jammu.
2. Principal District & Sessions Judge, Srinagar.
3. Secretary, Bar Council of India, New Delhi.
4. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to get the same uploaded on the official website of the High Court for information of all the concerned.
5. President J&K High Court Bar Association, Srinagar
7. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Shri _____

..... for information.

Sarjan
04-01-2025
(Registrar Administration)